

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:2880

ANSWERED ON:18.08.2011

MAHARATNA STATUS TO PSUs

Maadam Shri Vikrambhai Arjanbhai;Semmalai Shri S.

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government has decided to give Maharatna status to Public Sector Undertakings (PSUs) so as to give them more autonomy for investment and other decisions;
- (b) if so, whether applications have been invited for this purpose by the Department of Public Enterprises from the PSUs and the number of applications received in this regard so far;
- (c) whether any enquiry committee has been constituted for considering the applications for giving Maharatna status to the PSUs;
- (d) if so, the main features/conditions considered upon for giving Maharatna status to PSUs; and
- (e) the number of PSUs that have been awarded Maharatna status till date?

Answer

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI FRAFUL PATEL)

- (a): The Government has introduced the Maharatna scheme for Central Public Sector Enterprises (CPSEs) in February, 2010.
- (b): The proposals for grant of Maharatna status to CPSEs are required to be initiated by the concerned Administrative Ministry/Department and forwarded to Department of Public Enterprises (DPE). The proposals for grant of Maharatna status to seven CPSEs, namely, (i) Bharat Heavy Electricals Limited, (ii) Coal India Limited, (iii) GAIL India Limited (iv) Indian Oil Corporation Limited, (v) NTPC Limited, (vi) Oil & Natural Gas Corporation Limited and (vii) Steel Authority of India Limited have so far been received in the DPE.
- (c): The proposals for grant of Maharatna status to CPSEs are initially considered by the Inter-Ministerial Committee and thereafter by the Apex Committee.
- (d): The CPSEs fulfilling the following eligibility criteria are eligible to be considered for grant of Maharatna status.
 - (i) Having Navratna status.
 - (ii) Listed on Indian stock exchange with minimum prescribed public shareholding under SEBI regulations.
 - (iii) Average annual turnover of more than Rs. 25,000 crore, during the last 3 years.
 - (iv) Average annual net worth of more than Rs. 15,000 crore, during the last 3 years.
 - (v) Average annual net profit after tax of more than Rs. 5,000 crore, during the last 3 years.
 - (vi) Should have significant global presence/international operations.
- (e): Five CPSEs, namely, (i) Coal India Limited, (ii) Indian Oil Corporation Limited, (iii) NTPC Limited, (iv) Oil & Natural Gas Corporation Limited and (v) Steel Authority of India Limited have been granted Maharatna status so far.